

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 41/MP/2016

- Subject : Petition seeking modification in the quantum of Long Term Access granted under the Bulk Power Transmission Agreement dated 24.2.2010 from 800 MW to 647 MW in the light of the discussions recorded in the Minutes of the Meetings held with Eastern Region Constituents on 5.1.2013 and 27.8. 2013 read with Sections 38 and 79(1) (c) of the Electricity Act, 2003.
- Date of hearing : 27.10.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : GMR Kamalanga Energy Limited
- Respondents : 1. Power Grid Corporation of India Ltd.
2. Central Electricity Authority
- Parties present : Shri Matrugupta Mishra, GMRKEL
Shri Madhup Singhal, GMRKEL
Shri Ajaya Kumar Nathani, GMRKEL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for the petitioner requested for time to file rejoinder to the reply filed by PGCIL on 26.10.2016. The request was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinder on or before 25.11.2016 with an advance copy to the respondent. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 5.1.2017.

By order of the Commission

Sd/-

**(T. Rout)
Chief (Legal)**